

HIGH COURT OF JAMMU & KASHMIR AND LADAKH

(Office of the Registrar General at Srinagar)

Subject: Appointments of Sr. Scale Stenographers in the High Court of Jammu & Kashmir and Ladakh pursuant to the notification No. 01/2020 dated 18.09.2020.

ORDER

No: 873 of 2021/RG

Dated: 21.09.2021

Consequent upon the finalization of selection process and approval accorded by Hon'ble the Chief Justice to recommendations of the Committee for Appointment and Promotion of Officials/Officers of the High Court Staff, following selected candidates (merit and category wise) are temporarily appointed as Sr. Scale Stenographers in Level-7 (Rs. 44900-142400) in the High Court of Jammu & Kashmir and Ladakh:

S.No.	Name, Parentage and Residency S/Sh.	Category
1.	Tahir Manzoor S/o Manzoor Ahmad Bhat R/o Nishat, Srinagar.	OM
2.	Tarun Kumar Gupta S/o Suresh Chander R/o Gole Pulli, Jammu.	OM
3.	Michal Sharma S/o Bhagat Ram Sharma R/o Miran Sahib, R.S Pura, Jammu.	OM
4.	Amir Rashid S/-o Abdul Rashid Sofi R/o Khanyar, Srinagar.	OM
5.	Abinash Kumar S/o Arjun Dev R/o Deoli Bishnah, Jammu.	SC
6.	Javid Iqbal S/o Ghulam Hussain R/o Plera Mandi, Poonch.	ST
7.	Arif Hameed S/o Abdul Hameed Dar R/o Repora Namtehall, Chadoora Budgam.	RBA

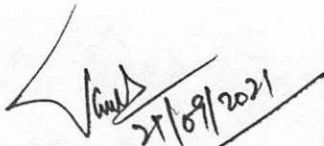
Note:

- a) The appointees belonging to Kashmir Division shall join before the Registrar Judicial, High Court Wing Srinagar and those belonging to Jammu Division shall join before the Registrar Judicial, High Court Wing Jammu within a period of 15 days from the date of issuance of this order. In case any appointee fails to join within the stipulated period, his appointment shall be deemed cancelled without any further notice.



- b) The Registrar Judicial concerned shall get the testimonials and antecedents of the appointees verified from the concerned authorities, before drawing their salary.
- c) The appointment of candidates is subject to the satisfactory report about their character, antecedents and the testimonials, if anything adverse is reported against any of them during the course of verification and his/her appointment shall be liable to be terminated/cancelled without any notice.

By Order

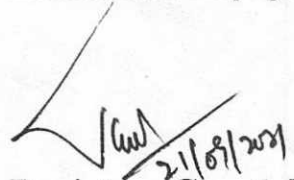

(Jawad Ahmed)
Registrar General

No: 43182-99/RG/NG

Dated: 21.09.2021

Copy of the above forwarded to:

1. Principal Secretary to Hon'ble the Chief Justice, High Court of J&K, Srinagar.
2. Secretary to Hon'ble Mr. Justice _____
..... for information of their Lordships.
3. Registrar Vigilance, High Court of J&K, Srinagar.
4. Director J&K Judicial Academy, Srinagar.
5. Registrar Judicial, High Court of J&K, Srinagar/Jammu.
.....for information.
6. Director Finance, High Court Main wing, Srinagar.
7. Accounts Officer, High Court of J&K, Jammu/Srinagar
8. Director information, Jammu and Kashmir, Sriangar/Jammu,
....for publication of the same in the two daily English Newspapers having wide circulation in the UTs of Jammu & Kashmir and Ladakh.
9. Central Project Coordinator, e-Courts, Srinagar, for uploading the same on the official website of the High Court.
... for information and necessary action.
10. In-Charge Librarian, High Court of J&K, Jammu/Srinagar for information and keeping the record of the same.
11. S/Shri _____
..... for information and compliance.
12. Office file.


Registrar General